

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Subhash Chand Jain
C.C.No. 174/2019**

07.09.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.
A-1 Subhash Chand Jain, A-2 Pradeep Kumar Mathur,
A-4 Dinesh Chand Sharma and A-5 Ravi Gupta are
present
A-3 Yad Ram Singh Shammi is not present
Sh. Mir Akhtar Hussain, ld. counsel for A-1, A-2, A-3
and A-5
Sh. Harshit Thareja and Ms. Purnima Sharma, ld. coun-
sels for A-4


Matter has been taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

In reference to circular No. 322/RG/DHC/2020 dated 15.08.2020, no adverse orders are passed against the persons who are not present today. However, it is submitted that written submissions have been filed by both the counsels. Mr. Thareja, ld. counsel for A-4 submits that he does not want any oral submissions to be made since written arguments have been filed on his behalf. However, Mr. Mir Akhtar Hussain wants some time for oral arguments through physical hearing. Let the matter be listed on 16.09.2020. However, he now made a request for change of date stating that he will be

out of station at Prayagraj and shall be returning only on 21.09.2020. At his request, let the matter be listed on **30.09.2020**, which is the next date for physical hearing falling as per roster.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/07.09.2020

**IN THE COURT OF MS. NIRJA BHATIA, SPL. JUDGE, PC ACT
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI/301/2019
CBI Vs. Badrul Islam etc.

07.09.2020

Pr. (On screen):

Sh. Praneet Sharma, Sr. PP for CBI
Badrul Islam (A1), Neeru Kumar Gupta (A3)
Sangeet Gupta (A4) and Nitesh Kumar @
Harmesh Kumar (A5) are present on bail
Swarn Singh Malhi (A2) is absent
Sh. B. K. Wadhwa, ld. Counsel for A1
Sh. Javed Akhtar, ld. Counsel for A2, A3 and A4
Sh. Abhishek Kukkar, ld. Counsel for A5

Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

An application for exemption from personal appearance on behalf of A-2 Swarn Singh Malhi has been received. For the reasons mentioned in the application, A-2 Swarn Singh Malhi is exempted from his personal appearance only for today through ld. counsel present during VC.

Ld. Counsels for the accused persons are not willing to record the statement of accused through video conferencing and requested to record the same physically before the Court.

As per duty roster for Judicial Officers posted at RADDC, the undersigned has to attend the Court physically on 16.09.2020. Accordingly, let the matter be put up on **16.09.2020 at 10.30 AM** for SA of only sh Badrul

Islam, due to COVID 19 situation all other accused may get their presence through v.c

A copy of this order be also sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(NIRJA BHATIA)
Special Judge (PC Act) CBI-03,
RADC/New Delhi /07.09.2020